

Office Notes, Office Memorandum, of Coram, Appearances, Tribunal's Orders or Directions and Registrar's Orders.

Tribunal's Orders.

Mr C.D. Samant for the applicant

Mr M.V.R. Somayajulu for the respondents.

We do not think that the interim order as prayed should be granted. Mr Somayajulu states that the respondents would not fill in one post-
~~and keep the post vacated~~ ~~from the panel~~ This will be done till the decision of the application. We feel that in view of these statements, no further interim order can be made.

Respondents to file the reply to the interim petition on 31.1.1986.

S.O. to 31.1.1986.

B.L. Samant

31/12/85

Noted.

G.D. Samant

Advised
for appeal
31/12/85

M.V.R. Somayajulu
Lawyer
31/12/85
C.R.L.